## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/07/2017 AT 10.30 AM

> PRESENT: SHRI CH. MOHD SHARIEF TARIO, MEMBER - JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/19/(IB)/2017

NAME OF THE PETITIONER(S)

: SANDHYA MEHTA

NAME OF THE RESPONDENT(S)

: ROYAL SPLENDOUR DEVELOPERS PVT LTD

UNDER SECTION

: 433(e) (f)

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

A. Aridas 9445H02093

## **ORDER**

Counsel for the Petitioner present. He submitted that as per the order dated 02.06.2017, notice has been sent to the Corporate Debtor but the same is returned with endorsement 'left'. Counsel for Petitioner is directed to cause substituted service by way of publishing the notice in the newspapers, one in English and the other in vernacular language having wide circulation in the area where the registered office of the Corporate Debtor is located. He is further directed to file the proof of publication along with an affidavit before the next date of hearing. Put up on 11.08.2017 at 10.30 A.M.

S. virgarapara-(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

ghk

(CH. MOHD SHARIEF/TARIQ) MEMBER (JUDICIAL)